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2.	Original Application No. 489/2014 in the matter of Indian Institute Sustainable Development V/s Union of India and Others	The case is regarding illegal felling of trees for production of Charcoal.	The Ministry has filed affidavits on 04.02.2015 and 29.10.2015. Currently as per the orders of Tribunal, the Ministry has awarded a study to Indian Institute of Forest Management, Bhopal regarding wood based Charcoal in industrial processes
3.	Original Application No. 384/2015 in the matter of Shri B. S. Sidhu V/s Union of India and Others	The case is regarding alleged illegal felling of trees by forest officials in Mussorie Forest Division in the State of Uttarakhand.	This case is being heard along with Original Application No. 309/2013 in the matter of NGT Bar Association V/s Union of India and others
4.	Original Application No. 465/2015 in the matter of Friends V/s Ministry of Environment, Forest and Climate Change and Others	Compensatory planting in lieu of trees felled during widening of the various highways.	The Ministry has filed an affidavit on 14.12.2015. The Tribunal has directed National Highway Authority of India to file an affidavit regarding details of trees cut and also trees planted by way of Afforestation.
5.	Original Application No. 492/2015 in the matter of Sh. Sadi Ram and Anr. V/s Union of India and Others	Cutting of trees in Almorah, Uttarakhand	The Ministry has filed an affidavit on 17.02.2016. The Tribunal has granted time of 2 weeks <i>vide</i> order dated 11th July, 2016 to respondents to file necessary documents.

Animal culling

43. SHRI SANJAY RAUT:

SHRI ANIL DESAI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether animal culling is allowed on the request of States to protect crops and restrict to particular areas and period; and

(b) if so, the names of animals and the States which have sought permission for animal culling?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) and (b) The Section 62 of the Wild Life (Protection) Act, 1972, empowers the Central Government to issue notification declaring any wild animal other than those specified in Schedule I and Part II of Schedule II to be vermin for any specified area and for a specified period by including the species in Schedule V of the Act. Ministry has issued notification under this provision of Wild Life (Protection) Act, 1972, based on request of the States.

Following States have sought such notifications under Section 62 of the Act.

State	Number of districts	Wild animals proposed to be included in Schedule V of W(P) Act, 1972
Bihar	31	Nilgai (<i>Boselaphus tragocamelus</i>)
	10	Wild pig (<i>Sus scrofa</i>)
Uttarakhand	13	Wild pig (<i>Sus scrofa</i>)
Himachal Pradesh	10	Rhesus Macaque (<i>Macaca mulatta</i>)
Gujarat	19	Nilgai (<i>Boselaphus tragocamelus</i>)
Maharashtra	01	Nilgai (<i>Boselaphus tragocamelus</i>)
	04	Wild pig (<i>Sus scrofa</i>)

Rabies among animals

†44. SHRI LAL SINH VADODIA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the risk of contracting Rabies is on rise among animals in various zoos in the country:

(b) if so, whether Government proposes to take any step to prevent it; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) The Central Zoo

† Original notice of the question was received in Hindi.